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IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 1
IA-5639/ND/2021
IB-3084/ND/2019

IN THE MATTER OF:

Neha Jain ... Applicant
Vs. ...
Pebble Glossy Metals Pvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 13.12.2021

Coram:

MR. DHARMINDER SINGH,
HON'BLE MEMBER (JUDICIAL)

MR. NARENDER KUMAR BHOLA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

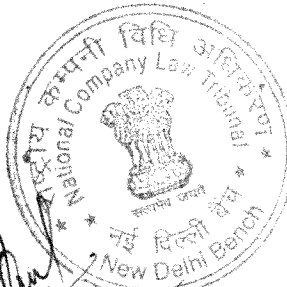
ORDER


IA-5639/ND/2021:

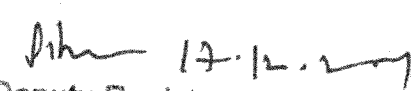
This is an application for correction of the clerical error with respect to the name of the IRP. Taking into consideration that earlier Mr. Ashish Singh was appointed, but later on the consent on Mr. Sudhanshu Gupta was taken and accordingly he was to be appointed. This mistake has occurred inadvertently. Accordingly, in view of the prayer made in the main application the same stands allowed. Let the name of the IRP be read as Mr. Sudhanshu Gupta having its office at 311, Aggarwal Chamber-2, Plot No. 30, 31, Veer Savarkar Block, Opp. Metro Pillar No. 58, Shakarpur, East Delhi-110092, Email Id: sg_1973@rediffmail.com and Regn. No. IBBI/IPA-002/IP-N00216/2017-18/10668 instead of Mr. Ashish Singh. Any public announcement made by Mr. Ashish Singh, IRP shall stands withdrawn and the proceeding shall be taken over by Mr. Sudhanshu Gupta. Accordingly, intimation be sent to Mr. Ashish Singh as well as Mr. Sudhanshu Gupta.

IA stands **disposed of**.


NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)
UPASANA




DHARMINDER SINGH
MEMBER (JUDICIAL)


Deputy Registrar
National Company Law Tribunal
CGO Complex, New Delhi-110003
17.12.2021